

S.No.17

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
16-04-2024 AT 10:30 AM**

CP(IB) No. 181/7/HDB/2019

AND

Cont. A (IBC) 24/2023 in CP(IB) No. 181/7/HDB/2019

u/s. 7 of IBC, 2016

IN THE MATTER OF:

Laxmi Kantha Rao Thota

...Financial Creditor

AND

IRIS Electro Optics Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Cont. A (IBC) 24/2023

Learned Counsel Mr Harsh Chowdary, for applicant present physically.

Learned Counsel Mr V Ravi Kumar, for respondent present through Video Conference.

Matter passed over for filing affidavit.

Matter called again. Payment not made. Learned counsel prayed time of two weeks for payment. An affidavit to that effect has been filed. Hence, call on 30.04.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)